

poses for government employees in Delhi both on account of the climatic conditions and the foreign exchange that would be needed for such structures. However, with a view to intensive utilisation of available land, the question of constructing four-storeyed houses for government employees is under consideration. Housing for the weaker sections of the community under the various low-cost housing schemes has, necessarily, to be confined to two, three or a maximum of four storeys without lifts, as multi-storeyed buildings with lifts for residential purposes are considered uneconomical.

Small Scale Industries in Manipur

2032. Shri L. Achaw Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether loans provided for the development of small scale industries during 1960-61 in Manipur have been fully utilised;

(b) if so, the respective amounts issued to firms, co-operative societies and individuals; and

(c) the names of particular small scale industries for which they are issued?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A loan of Rs. 1 lakh was sanctioned to the Manipur Administration during 1960-61 for disbursement to Small Scale Industrial Units under State Aid to Industries Act/Aegulation. This has been fully utilised. The Administration has sanctioned this amount to 66 industrial units namely 2 partnership firms, 13 Co-operative Societies and 51 individuals. It is not possible to give the names of all the individual firms.

Janpath Hotel, New Delhi

2033. Shri Tangamani: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether there is a proposal to

allocate a section in Janpath Hotel at New Delhi to vegetarians; and

(b) if so, the details of the same?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) and (b). A request to start such a section is under consideration.

Corruption Cases in C.P.W.D.

2034. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of C.P.W.D. officials apprehended for corruption during the year 1960;

(b) the action taken against them;

(c) the number of private individuals arrested in this connection; and

(d) the action taken against them?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) and (b). One Lower Division Clerk was arrested by the Police for absconding with Government money. His services were terminated and further action is being taken by the Police. No other official of the Central Public Works Department was arrested for corruption during the year 1960.

(c) No private individuals were arrested in this connection.

(d) Does not arise.

Evacuee Property

2035. Shri Shiva Datt Upadhyaya: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of cases in Delhi and New Delhi in which bids for evacuee property have been rejected on the ground that at the time of the bid the compensation due to them was less than 10 per cent. of the amount of the bids;

(b) the number of cases in which bids were accepted even though the net compensation was less than 10 per cent. of the amount of compensation; and

(c) the reasons for contradictory application of the rules to individual cases in this respect?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Nil.

(b) Nil.

(c) Does not arise.

Economic Rationalisation of Mills

2036. Shri Subbiah Ambalam: Will the Minister of Commerce and Industry be pleased to state:

(a) whether all the spinning mills in the State of Madras are economic units;

(b) if not, what steps Government propose to take with a view to rationalise them and make them work economically; and

(c) the number of such mills that need rationalisations?

The Minister of Industry (Shri Mannbhai Shah): (a) and (b). On the question of what constitutes an economic size for a textile mill, the Working Group appointed by the National Industrial Development Corporation had reported as follows:—

“We are of the view that on balance of considerations, the minimum economic and workable unit of a textile mill in the present conditions should have 12,000 spindles and 300 looms. While this is the absolute minimum capacity, we would also suggest that the industry could, as far as possible, go up to the level of 18,000 spindles and 400 looms in due course with a further stage of increase to about 25,000 spindles and about 500 looms.”

Mills in the Madras State and other States, which do not cope up to the minimum standard of 12,000 spindles and 300 looms as above could apply for permission to instal additional capacity and such applications will be favourably considered.

(c) Government do not have information regarding the number of mills that need rationalisation

Tractors for Dandakaranya Project

2037. Shri B. C. Mullick: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether all the Tractors supplied by the Ministry of Defence for Dandakaranya Project have been put into operation by now; and

(b) if not, what is the present position regarding the use of these tractors?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). The position in respect of the 58 tractors supplied last year as on the 31st January, 1961 is as under:—

(a) *D-80 Tractors.*

Total number of Tractors. 16

All now in Dandakaranya.

8 in operation.

8 getting ready; should be in operation by February, 16.

(b) *D-120 Tractors.*

Total number of Tractors. 19

2 overhauled engines and 17 new ones returned to Dandakaranya.

11 already remounted and 8 under remounting.

Air Cleaners being despatched from Calcutta early February.

All should be ready in 15 days.

Of remaining 23 Tractors:—

14 in operation;
8 getting ready;